GOVERNMENT OF INDIA

MINISTRY OF PANCHAYATI RAJ

RAJYA SABHA

UNSTARRED QUESTION NO. 1206

ANSWERED ON 30.07.2025

DELAY IN IMPLEMENTING PANCHAYATI RAJ SCHEMES

1206: SHRI G.C. CHANDRASHEKHAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the reasons for delays in the implementation of Panchayati Raj schemes in States;
- (b) the manner in which the Ministry is addressing these delays to ensure timely execution;
- (c) the current status of fund utilization for Panchayati Raj schemes in States; and
- (d) whether there are any challenges or bottlenecks hindering the effective utilization of allocated funds and if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) to (d) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including fund support under the schemes towards strengthening and efficient functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis.

The Ministry of Panchayati Raj implements the Centrally Sponsored Scheme of Rastriya Gram Swaraj Abhiyan (RGSA) for capacity building and training of the elected representatives of the Panchayati Raj Institutions (PRIs) and the Incentivisation of Panchayat (IoP) to provide incentives to the Panchayats in recognition of good developmental works by the Panchayats at all levels. These schemes are implemented with active participation, involvement and collaboration with State/UTs. Though there is no reported delay in

implementation of the schemes, the performance of the States/UTs, particularly in respect of RGSA on various parameters varies from State to State for various reasons such as timely availability or release of State's share of funds, timely conduct of election to the Panchayats, finalisation of annual action plans, timely submission of utilisation certificates against releases of Central share of funds affecting financial performance and coordination between departmental functionaries and PRIs at Gram Panchayat level.

Senior officers of the Ministry undertake periodical review/physical checks for close and intensive monitoring of the progress of implementation of scheme through meetings, video-conferences, regular feedback on dashboard etc. As a result of this, the utilisation of funds status in most of the States/UTs under the schemes is very satisfactory. The Ministry undertakes third party evaluation of the schemes to assess its impact and identify the shortcomings to further improve the scheme/s for better outcome.
